

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2231  
TO BE ANSWERED ON 6<sup>TH</sup> MAY, 2016**

**EUTHANASIA**

**2231. SHRI DEVAJIBHAI G. FATEPARA:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received numerous representations with regard to Euthanasia during the last three years and the current year, if so, the details thereof;
- (b) whether an Expert Committee, constituted for examining the Euthanasia, has given its report, if so, the major recommendations made therein; and
- (c) whether the Government has accepted/proposes to accept the recommendations of the Committee and enact a legislation to allow passive Euthanasia in the country, if so, the details thereof?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a): The Ministry of Health and Family Welfare has, during last three years, received some representations including a mass representation regarding Euthanasia.

(b) & (c): Law Commission in its 241<sup>st</sup> Report titled 'Passive Euthanasia- A Relook' proposed that a legislation be enacted on 'Passive Euthanasia'. The Commission had also prepared a draft Bill, *The medical treatment of terminally ill patients (protection of patients and medical practitioners) Bill*'. The Bill, as proposed in the 241<sup>st</sup> Report of the Law Commission, was examined by a Committee of Experts in the Ministry of Health and Family Welfare in its meetings held on 14.07.2014, 21.07.2014, 22.05.15, 04.06.2015 and 23.06.2015. The Committee recommended enactment of legislation on 'Passive Euthanasia'. The Government has decided to solicit public opinion about the desirability of enacting a law on the subject.